

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.211
IB-827(ND)/2022

IN THE MATTER OF:

M/s. Khanuja Enterprises

Vs.

VLCC Health Care Ltd.

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 9 IBC code 2016

Order delivered on 16.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Adv. Vinay Kumar Jain, Adv. Pragati Prajapati

For the Respondent : Adv. Rit Arora

ORDER

As prayed for by Mr. Iswar Mohapatra, Ld. Counsel appearing for the Respondent, two weeks time is granted for filing reply affidavit. Vakalatnama shall be filed within three days.

List on **15.02.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)